

आयकर अपीलीय अधिकरण] पुणे न्यायपीठ “बी” पुणे में
IN THE INCOME TAX APPELLATE TRIBUNAL PUNE BENCH “B”, PUNE
(Through Virtual Court)

BEFORE SHRI INTURI RAMA RAO, AM
AND SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No.457/PUN/2018
निर्धारण वर्ष / Assessment Years : 1998-99

Rasiklal Manikchand Dhariwal (HUF),
Manikchand House,
Plot No.100-101, Dr. Kennedy Road,
Behind Le Meridien,
Pune – 411001.

..... अपीलार्थी /
Appellant

PAN : AABHD5583L.

बनाम v/s

The Addl. Commissioner of Income Tax,
Circle – 1(1), Pune.

..... प्रत्यर्थी /
Respondent

आयकर अपील सं. / ITA No.458/PUN/2018
निर्धारण वर्ष / Assessment Year : 1999-2000

Rasiklal Manikchand Dhariwal (HUF),
Manikchand House,
Plot No.100-101, Dr. Kennedy Road,
Behind Le Meridien,
Pune – 411001.

..... अपीलार्थी /
Appellant

PAN : AABHD5583L.

बनाम v/s

The Dy. Commissioner of Income Tax,
Circle – 2, Pune.

..... प्रत्यर्थी /
Respondent

Assessee by : Shri Sumit Sohanda / Shri Kishor Phadke.
Revenue by : Shri Deepak Garg.

सुनवाई की तारीख / Date of Hearing : 12.07.2021

घोषणा की तारीख / Date of Pronouncement : 12.07.2021

आदेश / ORDER

These are the appeals filed by the assessee directed against the common order of the learned Commissioner of Income Tax (Appeals) – 13, Pune dated 29.12.2017 for the assessment years 1998-99 and 1999-2000.

2. Before us, Shri Kishore Phadke, the learned Authorised Representative of the assessee filed a letter dt.10.07.2021 seeking permission to withdraw the respective appeals on the ground that the issue involved in these appeals stand settled under the Vivad Se Vishwas Scheme, 2020. The Ld.A.R. submitted that though they received Form – 3, due to some technical reason, they had applied for rectification of Form - 3 and the same is under process. Ld.A.R. further submitted that the assessee is ready to withdraw the appeals under the circumstances if a conditional order is passed to that effect.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals.

4. In view of the request made by the assessee, we permit the assessee to withdraw the appeals. However, if the Respondent Department disapproves the application of the assessee filed under Vivad se Vishwas Scheme, the assessee is at liberty to file an application to restore the appeals before this Tribunal.

5. In the result, the appeals of the assessee are dismissed as withdrawn.

Order pronounced on 12th day of July, 2021.

Sd/-

(PARTHA SARATHI CHAUDHURY)
न्यायिक सदस्य/JUDICIAL MEMBER

Sd/-

(INTURI RAMA RAO)
लेखा सदस्य/ACCOUNTANT MEMBER

पुणे / Pune; दिनांक / Dated : 12th July, 2021.
Yamini

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. CIT(Appeal) – 13, Pune.
4. Prl. CIT- Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, “बी” /
DR, ITAT, “B” Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.